

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD BENCH**  
**COURT - 1**

ITEM No.141 to 145  
CP 85 of 2019

**Order under Section 241-242 & 246 of Co.Act,2013**

**IN THE MATTER OF:**

Harshavardhan Singh & Anr  
V/s  
Manpasand Beverages Ltd & Ors

.....Applicant

.....Respondent

**Order delivered on 09/03/2022**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)  
Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

Mr. Nachiket Dave, Advocate, for the petitioner  
Mr. Jaimin Dave, Advocate, along with Mr. Priyank Dave, Advocate, for the respondent.

**ORDER**

IA 45 of 2019, IA 561 of 2019, IA 114 of 2020 and IA 838 of 2020

A status quo order has been passed by the Hon'ble Supreme Court on the assets of the Corporate Debtor in the CIRP. Hence, this matter stands adjourned.

Interim Order, if any, shall continue till the next date of hearing.

List the matter on 04.05.2022



**KAUSHALENDRA KUMAR SINGH  
MEMBER (TECHNICAL)**



**MADAN B GOSAVI  
MEMBER (JUDICIAL)**